

(6)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/03/2018 AT 10.30 AM


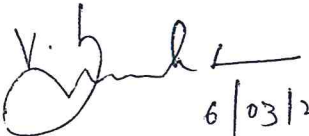
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/35/2017  
NAME OF THE PETITIONER(S) : RADHAKRISHNAN SATHURAPPAN  
NAME OF THE RESPONDENT(S) : EZON ENERGY SOLUTIONS PVT LTD  
UNDER SECTION : 241/242

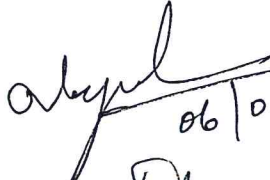

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

~~For~~ N. A. SRINIVASAN  
T. V. SURESH KUMAR.  
Counsel for petitioner  
[GENICON & ASSOCIATES]

  
6/3/18  
  
6/03/2018

N. P. Nagalakshmi  
D. Rajasekaran } EZON R22  
R59

  
06/03/2018  


**ORDER**

Counsels for both the parties are present and submitted the arguments in part.

However, during the course of hearing, it has been brought to the notice of this Bench that R2 has brought in some money for expenditure on some projects. The Petitioner alleges that R2 has been doing all the actions without consulting the Company and the provisions of the Companies Act, 2013 have not been followed. The details about the financials and compliance with the provisions of the Companies Act, 2013 is not clear from the record placed on the file. Therefore, there requires an appointment of an Independent Auditor and a Company Secretary to report about the financial aspects and compliance with the provisions of the Companies Act, 2013, pertaining to the 1<sup>st</sup> Respondent Company. Therefore, both the Counsels are directed to suggest the name of the Independent Auditor and the Company Secretary for appointment in the matter. Put up on **16.03.2018 at 10.30 A.M.**

-SD-

**(CH. MOHD SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**